

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

### **Schedule of the Refresher Course for Civil Judges of 2022 & 2023 batch (on completion of one year service) (Group-II) (One Week – 23.02.2026 to 28.02.2026)**

DATE/DAY	SESSION – I 10:15 am to 10:30 am	SESSION – II 10:30 am to 11:45 am	SESSION – III 12:00 noon to 1:15 pm	SESSION – IV 2:00 pm to 3:15 pm	SESSION – V 3:30 pm to 4:45 pm	SESSION – VI 4:45 pm onwards
<b>23.02.2026 (Monday)</b>	Inauguration of the Course  <i>(Followed by Group Photograph)</i> Identifying the issues and problems of the participants		Open interaction on – Common Issues faced during Criminal Trial  Guidelines of <i>In Re. v. State of Andhra Pradesh</i> case  By: <b>Dr. Dharmendra Ku. Tada</b> <b>Faculty Member (Sr.), MPSJA</b>	Key issues relating to offences under: • Essential Commodities Act, 1955 • M.P. Govansh Vadh Pratishedh Adhiniyam, 2004 • Prevention of Cruelty to Animals Act, 1960  By: <b>Shri Saurabh Kumar Singh</b> <b>OSD, MPSJA</b>	Key issues relating to Maintenance u/s 144 BNSS, 2023  Guidelines of <i>Rajneesh v. Neha</i> case  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director, MPSJA</b>	Key issues relating to: • Indian Forest Act, 1927 • Wild Life (Protection) Act, 1972 • Mines and Minerals Act 1957 • The Arms Act, 1959 • M.P. Excise Act, 1915  By: <b>Shri Sachin Sharma</b> <b>Addl. Director, MPSJA</b>
DATE/DAY	SESSION – I 10:00 am to 11:45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm onwards	
<b>24.02.2026 (Tuesday)</b>	Key issues relating to Negotiable Instruments Act, 1881 • <i>In Re: Expeditious Trial of Cases u/s 138 of the Act</i> • <i>Compounding of offence</i> • <i>Offence relating to company</i>  By: <b>Shri Parth Shankar Mishra</b> <b>Secretary,</b> <b>District Legal Service Authority (DLSA), Satna</b>	Key issues relating to sections 313 & 319 Cr.P.C., 1973 • Guidelines of <i>Rajkumar @ Suman v. State</i> case • Guidelines of <i>Indra Kunwer v. State of Chhattisgarh</i> case  By: <b>Dr. Dharmendra Ku. Tada</b> <b>Faculty Member (Sr.), MPSJA</b>	Key issues relating to Remand, Bail & suspension of sentence: • Guidelines of <i>Satendra Kumar Antil</i> case • Guidelines of <i>Amesh Kumar case</i>  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1), MPSJA</b>	Discussion on – NDPS Act, 1985 • Trial • Presumption • Seizure • Bail • Sampling and Disposal of property  By: <b>Director, MPSJA</b> <b>&amp;</b> <b>Shri Saurabh Ku. Singh</b> <b>OSD, MPSJA</b>	Commercial Courts Act, 2015  <b>(Online)</b>  By: <b>Shri Amit Singh Sisodia</b> <b>District &amp; Additional</b> <b>Sessions Judge,</b> <b>Indore</b>	
<b>25.02.2026 (Wednesday)</b>	Law of devolution of interest in coparcenary property and general rule of succession under the Hindu Succession Act, 1956  New Horizon : <i>Vineeta Sharma</i> case  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1), MPSJA</b>	Recording of evidence & Appreciation of evidence in criminal cases  By: <b>Dr. Dharmendra Ku. Tada</b> <b>Faculty Member (Sr.), MPSJA</b>	Law of devolution of interest in joint property and general rule of succession in the Muslim Law  By: <b>Shri Saurabh Kumar Singh</b> <b>OSD, MPSJA</b>	Key issues relating to: • Return and Rejection of plaint in CPC • Stay of suit • <i>Res judicata</i> • Amendment application • Implement of parties  By: <b>Director, MPSJA</b>	Canons of Judicial ethics  By: <b>Hon'ble Shri Justice Vivek Agarwal</b> <b>Chairman, Governing Council, MPSJA</b>	

DATE/DAY	SESSION – I 10:00 am to 11:45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm onwards
<b>26.02.2026 (Thursday)</b>	Key issues relating to Specific Relief Act, 1963: <ul style="list-style-type: none"> <li>• Declaration &amp; Injunction</li> <li>• Specific performance of a contract</li> <li>• Summary Suits</li> <li>• Money Suits</li> </ul> <p>By: <b>Shri Bharat Kumar Vyas District &amp; Additional Sessions Judge, Dr. Ambedkar Nagar District Indore</b></p>	Temporary injunction: <ul style="list-style-type: none"> <li>• Principles &amp; Procedure</li> <li>• <i>Ex Parte</i></li> <li>• Mandatory</li> <li>• Breach of Injunction</li> <li>• Supplementary proceedings u/s 94 CPC</li> </ul> <p>By: <b>Dr. Dharmendra Ku. Tada Faculty Member (Sr.), MPSJA</b></p>	Trial and execution: <p>Protection of Women from Domestic Violence Act, 2005</p> <p>By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b></p>	Key issues and guidelines relating to Execution in civil cases <ul style="list-style-type: none"> <li>• Attachment &amp; sale</li> <li>• Order 21 Rule 97</li> <li>• Inquiry u/s 47</li> <li>• Guidelines of <i>Rahul S. Shah v. Jinendra Kumar Gandhi</i> case</li> <li>• Guidelines of <i>Periyammal (Dead Thr. Lrs.) v. V. Rajamani and anr.</i> case</li> </ul> <p>By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b></p>	Interaction on: <p>Common issues faced during trial in civil suits &amp; execution, writ of commission and adverse possession</p> <p>By: <b>Hon'ble Shri Justice Dwarka Dhish Bansal Judge, High Court of M.P.</b></p>
<b>27.02.2026 (Friday)</b>	Insight view of: <ul style="list-style-type: none"> <li>• Primary &amp; Secondary evidence</li> <li>• Electronic Evidence</li> <li>• IT Act, 2000</li> <li>• Introduction of ERP</li> </ul> <p>By: <b>Shri Yashpal Singh District &amp; Additional Sessions Judge, Rewa</b></p>	Law relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 <p>By: <b>Shri Jayant Sharma District &amp; Additional Sessions Judge, Bhopal</b></p>	Key issues relating to M.P. Accommodation Control Act, 1961 <p>By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b></p>	Discussion on – Civil and Criminal Judgment presented by participants <p>By: <b>Director, MPSJA &amp; Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b></p>	Discussion on exercise No. 1 & 2 followed by: <p>Open Interactive Session</p> <p>By: <b>Officers of the Academy</b></p>
<b>28.02.2026 (Saturday)</b>	Key issues relating to M.P. Land Revenue Code, 1959 <p>By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b></p> <p><i>(Time 9:45 am to 11:00 am)</i></p>	Key issues relating to M.P. Civil Court Rules, 1961 <p>By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA &amp; Smt. Namita Dwivedi Assistant Director, MPSJA</b></p> <p><i>(Time 11:00 am to 12:15 pm)</i></p>	Key issues relating to M.P. Rules and Orders (Criminal) <p>By: <b>Dr. Dharmendra Ku. Tada Faculty Member (Sr.), MPSJA &amp; Shri Saurabh Kumar Singh OSD, MPSJA</b></p> <p><i>(Time 12:30 pm to 1:45 pm)</i></p>	Valedictory Session <p>By: <b>Officers of the Academy</b></p>	

- Note:**
- (1) Yoga Session every morning from 7:00 am to 8:00 am.
  - (2) The Time Table is subject to change as per exigencies.
  - (3) Tea Break 11:45 am to 12:00 noon and 3:15 pm to 3:30 pm.
  - (4) Lunch Break 1:15 pm to 2:00 pm.
  - (5) **Exercise writing (Two exercises) shall be submitted on 24.02.2026 and discussed on 26.02.2026.**
  - (6) **Use of Cell Phones in lecture room is strictly prohibited.**

**DIRECTOR**